

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1680 & 832 OF 2019 IN
DFR NO. 4936 OF 2018

Dated : 11th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Insolexo Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Aashish Yadav

ORDER

IA NO. 1680 OF 2019
(Application for condonation of delay in refiling the Appeal)

For the reasons set out in the application, 197 days' delay in re-filing the appeal is condoned. Application is disposed of.

IA NOS. 832 OF 2019 IN DFR NO. 4936 OF 2018

Issue notice to Respondents on IA No. 832 of 2019 as well as on the main Appeal, returnable on 24.10.2019. Dasti, in addition, is permitted.

List the matter on **24.10.2019**.

(S. D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson